

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 154 OF 2018

Dated: 16th August, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

Coastal Gujarat Power Ltd.

...Appellant(s)

Vs.

**Central Electricity Regulatory
Commission & Ors.**

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Malcolm Desai

Counsel for the Respondent(s)

: Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Pulkit Agarwal for R-2, R-4 to R-6,
R-8 & R-9

Mr. Manuj Kaushik for R-3

ORDER

Admit. Issue notice. Mr. M.G. Ramachandran, learned counsel takes notice on behalf of Respondent Nos. 2, 4 to 6, 8 & 9. Mr. Manuj Kaushik, learned counsel takes notice on behalf of Respondent No.3. The learned counsel for the Respondents are directed to file reply within four weeks i.e. on or before 14.09.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks i.e. on or before 01.10.2018 with advance copy to the other side.

List the matter on **08.10.2018**.

(I.J. Kapoor)
Technical Member
mk/tpd

(Justice Manjula Chellur)
Chairperson